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MINISTRY OF LAW

New Delhi, the 28th May, 1956

The following Act of Parliament received the assent of the President on the 26th May, 1956 and is hereby published for general information:—

THE PARLIAMENTARY PROCEEDINGS (PROTECTION OF PUBLICATION) ACT, 1956  
No. 24 OF 1956

[26th May, 1956.]

An Act to protect the publication of reports of proceedings of Parliament

Be it enacted by Parliament in the Seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Parliamentary Proceedings (Protection of Publication) Act, 1956. Short title and extent

(2) It extends to the whole of India except the State of Jammu and Kashmir.

2. In this Act, "newspaper" means any printed periodical work containing public news or comments on public news, and includes a news-agency supplying material for publication in a newspaper. Definition

3. (1) Save as otherwise provided in sub-section (2), no person shall be liable to any proceedings, civil or criminal, in any court in respect of the publication in a newspaper of a substantially true report of any proceedings of either House of Parliament, unless the publication is proved to have been made with malice. Publication of reports of Parliamentary proceedings privileged.

(2) Nothing in sub-section (1) shall be construed as protecting the publication of any matter, the publication of which is not for the public good.

Act also to  
apply to  
Parliamen-  
tary proceed-  
ings broad-  
cast by  
wireless  
telegraphy.

4. This Act shall apply in relation to reports or matters broad-  
cast by means of wireless telegraphy as part of any programme or  
service provided by means of a broadcasting station situate within  
the territories to which this Act extends as it applies in relation to  
reports or matters published in a newspaper.

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K. Y. BHANDARKAR,  
*Secy. to the Govt. of India.*